Dated: 27.7.98 (19)

S hri B. Randanathan, counsel for the applicant. Shri G.K. Neelkanth, counsel for respondent No.1 to 3.

It is now brought on record that the respondents have held a fresh D.P.C. during the pendency of the OA, in which the applicant's case has been considered but not found fit for promotion. In view of the subsequent event and development the applicant prays for permission to withdraw the O.A. with liberty to file fresh O.A. challenging the subsequent DPC proceedings.

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After hearing both the sides we permit the applicant to withdraw the O.A. with liberty to file fresh O.A. challenging the subsequent development according to Law. All conditions are left open.

5rder/Judgement despatched to Applicant/Respondent (s)

<u>\$</u> 618148 (D.S. Baweja)
Member (K)

(R.G. Vaidyanatha) Vice Chairman

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Order/Judgement despatched to Applicant, Respondent (s) on Along 43

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